

Recovery Division
Southern Regional Office

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PROHIBITORY ORDER NO. RRD/SRO/1579/2026

SECURITIES AND EXCHANGE BOARD OF INDIA
SOUTHERN REGIONAL OFFICE, CHENNAI

Recovery Certificate Nos. 7902 of 2024, 7904 of 2024 and 7905 of 2024 issued against Mr. R Senthil Kumar (PAN: BHDPS1290M) [Defaulter] in the matter of Trustline Holdings Pvt. Ltd PMS and Trustline Deep Alpha AIF

Sl.	Name of the defaulter	Address	PAN
1.	R Senthil Kumar	No. 3, Block No. 7, New Police Quarters, St Thomas Mount, Kancheepuram, Chennai Tamil Nadu - 600116	BHDPS1290M

Order under Rule 16 and 48 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992

1. Recovery proceedings have been initiated against R Senthil Kumar (PAN: **BHDPS1290M**) ["referred to as "Defaulter"] for failure to pay the dues under the following certificates drawn up by the Recovery Officer, Southern Regional Office.

Certificate No.	Name of the Defaulter	Date of issuance of Notice of Demand	Amount (in Rs.)
7902 of 2024	R Senthil Kumar	July 24, 2024	10,71,000/- + further interest, costs, expenses and charges etc.



Certificate No.	Name of the Defaulter	Date of issuance of Notice of Demand	Amount (in Rs.)
7904 of 2024	Prakash V, R Senthil Kumar	July 24, 2024	7,14,059/- + further interest, costs, expenses and charges etc.
7905 of 2024	Prakash V, R Senthil Kumar, Geetha V	July 24, 2024	50,60,897/- + further interest, costs, expenses and charges etc.

- The afore mentioned Notice of Demands were issued by the Recovery Officer to the defaulter demanding payment of the said sums along with interest, costs, expenses etc., within 15 days from the date of receipt of the said notice. However, the defaulter did not pay the said amount within the stipulated time period. Hence, Notice of Attachment were sent to banks, depositories and mutual funds to attach the bank account(s), demat account(s) and folios(s) of Mutual Fund of the Defaulter.
- Since the entire dues could not be recovered from the Defaulter, assets of Defaulter including immovable properties are liable to be attached. In this regard, it is learnt that the defaulter is in possession of the below mentioned property and it is also felt that he may dispose or transfer or alienate the assets with a view to obstruct or delay the recovery proceedings, which needs to be prevented immediately by attaching the said assets.
- In view of the foregoing, and in exercise of the powers conferred under Rule 16 and 48 of the Second Schedule to the Income Tax Act, 1961 read with Section 28A of the Securities and Exchange Board of India Act, 1992, the **defaulter is hereby prohibited from disposing, transferring, alienating, or charging in respect of the following properties attached:**

- All the immovable properties held by the defaulter including the following:



Sr. No	Doc No.	Survey No.	Area	Address
1	5273/2017	229/1 C Part, 249/21	2421 sq.ft.	Potheri Village, Chengleput

5. It is further directed that all persons are hereby prohibited from taking any benefit under such disposal, transfer, alienation or charge in respect of the properties of the defaulter (including the property mentioned above), which stands attached in execution of the aforesaid Recovery Certificates.
6. The defaulter is also hereby directed to furnish the complete details of all the movable and immovable properties held by the defaulter and charges, if any, thereon, in the format prescribed at Annexure-A, along with the original title deeds pertaining to immovable properties, within **two weeks from the date of this Order**, to the Southern Regional Office at Chennai of the Board.
7. This order shall be served on the defaulter and
 - a. The Inspector General of Registration in the State of Tamil Nadu;
 - b. The concerned District Registrars and Sub-Registrars of the respective areas where the above mentioned properties are located, with a direction to,
 - i. inform the details of immovable properties owned by the defaulter; and
 - ii. not to act upon any documents purporting to be dealing with transfer, mortgage, charge, lease or creation or alteration of any interest in any of the properties owned / held by the defaulter, including the said properties, if presented for registration.

Given under my hand and seal at Chennai on this October 26, 2026.

Digitally signed by
 Salmanu Kallara Kalattummal
 Date: 26-10-2026 14:45:29

SEAL



RECOVERY OFFICER

सलमानु के के
SALMANU K K

वसुली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Dy. General Manager
भारतीय प्रतिभूति और विनियम बोर्ड, चेन्नई
Securities and Exchange Board of India, Chennai

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Annexure- A

S. No.	Description of the Property	Date of Purchase	Purchase Price	Present Market Value	Details of building, fixtures, fittings, standing crop, timber, livestock etc.	Details of encumbrance if any
1	District Sub-Division Block Village Mouza Khata No./Patta No. Survey No. Plot No. Boundaries Extent of land					
2						
3						
4						
5						



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